

HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

No. 11 (Mis.) /
II-14-1/2022

Bilaspur, dated 31 January, 2022

Hon'ble High Court of Chhattisgarh has been pleased to make following arrangements in respect of functioning of the High Court and Subordinate Courts in view of increasing cases of CORONA infection in the State :-

A- High Court of Chhattisgarh

1.	Judicial proceedings of the High Court shall be conducted only through video conferencing. The Hon'ble Judge may hold the Court proceedings either from residence or in the Court Hall/Chamber.
2.	Fresh filing will continue through the filing counters.
3.	In order to avoid over-crowding, Advocates are requested to enter High Court premises only if they have to file case(s) or their case(s) are listed in any of the Courts.
4.	All the officers in the rank of Section Officer and above and its equivalent officers should be present in the office daily on working days. Further, out of remaining staff below Section Officer posted in the section, only 50% be present in the office on working days on rotation basis. The presence of staff is to be ensured by the Section In-charge.
5.	Section In-charge shall ensure that social distancing be maintained between the staff present in the Section and also ensure their masking and sanitizing properly.
6.	No officer & employee will be permitted to leave headquarter without prior permission. Violation of same will invite disciplinary action. Apart from this, movement outside the headquarter will also not be permissible.
7.	The Section In-charge and in absence of Section In-charge, the senior most employee of the section shall ensure that no employee should leave headquarter without permission and if any infraction in this regard is noticed, the same shall be reported to the Registrar General immediately.
8.	The Court Officer is directed to look-after proper sanitization, Thermal Screening, Masking etc. throughout the premises personally and through CCTV Camera also.
9.	For supervising the compliance of proper sanitization, Thermal Screening, maintenance of norms of social distancing, Masking, etc. throughout the premises, Shri D.P. Singh, Registrar (M), Shri Pooran Singh Thakur, Joint Registrar (M), Shri Kumar Animesh Additional Registrar (M) and Shri Ashesh Shrivastava, Deputy Registrar may be deputed with a direction to supervise on daily basis and report to the Registrar General through the Additional Registrar (Admn.).
10.	The Jamadars posted in the Hon'ble Courts may be directed to ensure availability of sanitizers in the Court Room and if any shortage is there, the same be reported to the Court Officer and it should be fulfilled immediately.

